

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT:: CHENNAI**

ORIGINAL APPLICATION NO. 23 OF 2021

Sama Soma Narasaiah and Others

...Applicants

Versus

Union of India and Others

...Respondents

Reply to the Report filed by the Respondent No.4 (TSPCB)

(In pursuance of the order dated.18-04-2022 of the Hon'ble Tribunal)

1. It is respectfully submitted that at outset, the Answering Respondent. No. 9 sails with the averments of the Respondent No.4 and in order to bring the intimation of additional papers/permissions to the knowledge of this Honourable Tribunal, the following reply is filed herewith.

2. It is respectfully submitted that as stated the answering Respondent is granted withthe mining/quarry lease by order dated 09.09.2010 which wasvalid up to 08.09.2020 and the application for renewal of the quarry lease is filed well within the time i.e. on 19.12.2019 and upon the same DDM&G, Warangal has issued Memo. No.327/QL-5/WGL/2010, dt 06.07.2022(**Annexure- I**)wherein the mining/quarry lease is further renewed for a period of 20 years w.e.f. 09-09-2020 in accordance with Telangana State Minor Mineral Concession Rules, 1996 in favour of Answering Respondent.

3. It is respectfully submitted that accordingly, the quarry plan is submitted to DDM&G, Warangal with regard to the Environment Clearance and the application was made with SEIAA, Telangana and the 107th meeting of SEIAA was called on 20.03.2021 vide proposal no.SIA/TG/MIN/172850/200 (MODI-EC). In the said meeting it was categorically held that:

“the SEIAA discussed the recommendations of the SEAC in detail. It is noted that the earlier EC dated 31.10.2017 is valid for 5 years i.e., 30.10.2022. Hence the proposal is returned”.

Further, the Answering Respondent has applied for renewal of EC vide proposal no. SIA/TG/MIN/293206/2022, dated.19.02.2022 before the EC authorities and which is under process (**Annexure- II**).

4. It is respectfully submitted that the Annexures as filed by the Respondent No.4 clearly demonstrates the complying of criteria/guidelines as mandated for the protection of environment and human habitation by the answering Respondent. It is further submitted that by following due process of law, the answering Respondent has issued with the dispatch permits and further as per the ETS survey report dated 24-03-2021 cumulative extracted quantity is well within the permitted quantity.

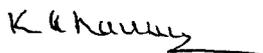
5. It is respectfully submitted that the pollution control measures are effectively taken care of and the same are explained in detail in the relevant paras. It is further submitted that the detailed actions undertaken by the Respondent Board were clearly elucidated and the final reports thereby clearly indicate that there is no violation of the sitting criteria and the parameters regarding the Air quality standards have met sufficiently.

It is respectfully submitted that in view of the above stated facts and circumstances, the application as filed by the applicants is without any substance and hence this Hon'ble Forum is humbly prayed to dismiss this application with exemplary costs in the interest of justice and circumstances of the case and pass such other order or orders may deem fit and proper in the circumstances of the case.

Sworn and signed before me

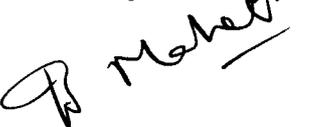
On this the 28th day of October, 2022

At : Hyderabad



Respondent No.9


Advocate/Notary



VERIFICATION

I, K. Thirumal Reddy, S/o. Venkat Reddy, Age 62 years, Occu: Business, R/o. H.No.1-9-1134, Shankar Nagar, Hanmakonda, Warangal Urban District, Telangana State, having temporarily come down to Hyderabad, Respondent No.9, do hereby verify the above stated contents are all true and correct to be best of my knowledge and belief and hence verified on this the 28th day of October, 2022 at Hyderabad.

Place: Hyderabad

Date: 28-10-2022

K. Thirumal Reddy
Respondent No.9

ET Madala
Advocate/Notary

TS Mohan Rao
K. Thirumal Reddy
Counsel for Respondent No.9

GOVERNMENT OF TELANGANA
OFFICE OF THE DEPUTY DIRECTOR OF MINES & GEOLOGY, WARANGAL

Memo No.327/Q5/WGL/2010

Dt: 06-07-2022

Sub: - Mines and Quarries - 1st Renewal of Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Ghanpur (Station) M) Jangaon District in favour of Sri. Konduru Thirumal Reddy - Granted - Orders - Issued - Returned the record of enquiry - Reg.

Ref: - 1. Application Dt: 19-12-2019 of Sri. Konduru Thirumal Reddy.
2. Lr.No.728/Q/2019 Dt: 02-03-2020 of ADM&G, Jangaon.
3. Grant Fee Receipt No.AXSK221240006627 Dt: 04-05-2022.
4. This office Grant Procs No.R/JGN/0013 Dt: 06-07-2022.

* * *

In the reference 1st cited, Sri. Konduru Thirumal Reddy have applied for grant of 1st Renewal of Quarry Lease for Building Stone & Road Metal over an extent of 4.00 Hectares in Sy.No.1109 of Ippagudem (Vg) Ghanpur (Station) M) Jangaon District for a further period of 20 (Twenty) years in the office of the Asst. Director of Mines & Geology, Jangaon along with relevant documents on 19-12-2019.

In the reference 2nd cited, the Asst. Director of Mines & Geology, Jangaon has submitted proposals for grant of Quarry Lease in favour of applicant.

Through the reference 3rd cited, the applicant-Sri. Konduru Thirumal Reddy has paid an amount of Rs.16,99,300/- vide Bank Transaction No.AXSK221240006627 Dt: 04-05-2022 towards Grant Fee.

Through the reference 4th cited, the applicant has submitted statutory documents viz., Scrutinized Quarry Plan, Environmental Clearance and Consent for Establishment and after careful examination of the proposals, the Quarry Lease granted in favour of Sri. Konduru Thirumal Reddy for a further period of 20 years w.e.f. 09-09-2020 as per TSMC Rules, 1966 and informed that the grantee shall execute the lease deed in Form-G within Ninety days from 07-05-2022.

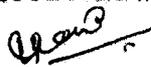
In view of the above circumstances, the record of enquiry is herewith returned to the Asst. Director of Mines & Geology, Jangaon for taking further necessary action in the mater.

Sd/- P. Madhusudan Reddy
Deputy Director of Mines & Geology,
Warangal Region:: Warangal

To
Asst. Director of Mines & Geology
Jangaon

Copy submitted to the Director of Mines & Geology, Hyderabad for favour of information.
Copy to Sri. Konduru Thirumal Reddy for information and requested to approach the ADM&G, Jangaon for execution of Quarry Lease deed within ninety (90) days from the date of Grant order.

// ATTESTED //


Mineral Revenue Officer



Government of Telangana
Department of Mines & Geology
Receipt towards Filing of Renewal QL Application
Transaction Date : 04.05.2022

Lessee ID	2111100424	Application No	R/JGN/0013
Lease Name	Kunduru Thirumal Reddy	Owner Name	Kunduru Thirumalareddy
Lease Period From	09.09.2010	Lease Period To	08.09.2020

EXTENT DETAILS

No	Mandal	Village	Land	Survey No	Extent(Ha)
1	Ghanpur(Stn)	Ippagudem	Government Land	1109	4.00

MINERAL DETAILS

Category	Mineral Name
MINOR	Road Metal
MINOR	Building Stone

PAYMENT PARTICULARS

Sl.No	Transaction date	Bank TransactionNo	SD Fee	User Charges	Application Fee	Renewal/Transfer Fee	Total Amount
1	04.05.2022	AXSK221240006627	0.00	300.00	99000.00	1600000.00	1699300.00



GOVERNMENT OF TELANGANA
PROCEEDINGS OF THE DEPUTY DIRECTOR MINES & GEOLOGY : WARANGAL
{PRESENT : SRI P. MADHUSUDHAN REDDY, DEPUTY DIRECTOR MINES & GEOLOGY, WARANGAL}

Proceeding No: R/JGN/0013 :



Order

Date:06.07.2022

Kunduru Thirumal Reddy, 1-9-1134, sahakar nagar, hunter road, Ippagudem, Ghanpur(Stn), JANGAON filed an application on date **06.07.2022** for renewal of Quarry Lease for Mineral Building Stone , Road Metal , over an extent of **4.000** Ha in Sy.No **1109** of **Ippagudem** Village, **Ghanpur(Stn)** Mandal, **JANGAON** District for period of **20** years w.e.f., **09.09.2020**

The applicant submitted statutory documents viz., Scrutinized Quarry Plan, Environmental Clearance and Consent for Establishment.

The Renewal of Quarry Lease is hereby granted to **Kunduru Thirumal Reddy, 1-9-1134, sahakar nagar, hunter road, Ippagudem, Ghanpur(Stn), JANGAON** for period of **20** years w.e.f., **09.09.2020** subject to adherence of Telangana State Minor Mineral Concession Rules (TSMMC), 1966 and subsequent government orders and executive instructions issued there upon from time to time.

*The grantee shall execute the lease deed in Form "G" within Ninty Days from **06.07.2022***

P. Madhusudhan Reddy
DEPUTY DIRECTOR MINES & GEOLOGY

To

Kunduru Thirumal Reddy, 1-9-1134, sahakar nagar, hunter road, Ippagudem, Ghanpur(Stn), JANGAON

Copy to:

The Director of Mines & Geology, Hyderabad
The Asst. Director of Mines & Geology, JANGAON

*** This is a computer-generated document. No signature is required. ***

Form-6

**APPLICATION FOR EXTENSION OF VALIDITY OF ENVIRONMENTAL
CLEARANCE**

(To be filled up by User Agency)

1. Details of Project

Proposal No. : SIA/TG/MIN/293206/2022

(a) Name of the project : Sri K. Thirumal Reddy

(b) Name of Company / Organisation. : SRI K. THIRUMAL REDDY

(c) Registered Address. : Sri K. Thirumal Reddy H. No. 1-9-1134, Shankar Nagar Hunter Road,
Hanamkonda - 506 001, Warangal Urban District Telangana 506001

(d) Legal Status of the Company. : Others

(e) Joint Venture (Yes/No) : No

2. Address for the Correspondence

(a) Name of the Applicant. : ThirumalReddy K

(b) Designation (Owner/Partner/CEO) : Owner

(c) Address :-

State : Telangana

District : Warangal

Town / Village : No

(d) Pin Code : 506001

(e) Email : kthirumalreddyquarry@gmail.com

(f) Telephone no : 23748555

(g) Fax no : No

(h) Mobile no : 9030404628

(i) Contact Person. : ThirumalReddy

(j) Website (if any) : No

3. Category of the Project/Activity as per Schedule of EIA Notification,2006

(a). Major Activity. : 1(a) Mining of minerals

Minor Activity : No

Major Sub Activity. : No

Minor Sub Activity : No

(b). Category : B2

Reason for applicant at central level/state level(in case of B1 and B2): No

(c). Reason : No

EAC Concerned (for category A Projects Only): No

4. Location of the Project

(a) Plot No/Survey No/Khasra No : Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District, Telangana State

(b) Village : Ippagudem Village, Station Ghanpur Mandal

(c) Tehsil : Raghunathpalle

(d) District : Jangaon

(e) State : Telangana

(f) Pin Code : 506252

(g) Bounded Latitudes (North) : Yes

From : Degree:17, Minutes : 43, Seconds :16

To : Degree:17, Minutes : 43, Seconds :25

(h) Bounded Longitudes (East) : Yes

From : Degree:79, Minutes : 22, Seconds :5

To : Degree:79, Minutes : 22, Seconds :15

(i) Survey of India Topo Sheet No : 56006

5. Details of Environmental Clearance

(a) Project Name : Sri K. Thirumal Reddy

(b) MoEF&CC / SEIAA File No : 11/DEIAA-DEAC-JN/2016-1, dt. 31.10.2017

(c) Date of issue of EC : 31/10/2017

(d) Uploaded EC letter : 

6. Details of Consent to Establishment

(i) Whether Consent to operate Establishment obtained (Yes/No) ? : Yes

(ii) Uploaded copies of Consent to establishment: 

(iii) Date of issue : 14/02/2018

(iv) Valid Upto: 31/12/2022

(v) File No : 583-WGL/TSPCB/ZOH/CF0/2018-2688, dt. 14.02.2018

(vi) Application No : 583-WGL/TSPCB/ZOH/CF0/2018-2688, dt. 14.02.2018

(vii) Uploaded copy of Consent to operate valid as on Date: 

7 Whether Amendment is environmental clearance is also sought for :-

Amendment in Configuration/ Amendments in Clearance condition/ Other (specify) :
Production reduce and life the mine extend

8 Details of Production (as per the approved EC):-

Details of Products				
S.no	Product / Activity (Capacity/ Area).	Quantity	Unit	Mode of Transport/ Transmission of Product
1	Building Stone & Road Metal -cubic meters per year	576943	Others	Road

9 Details of Amendment in Configuration sought(Multiple Entries Allowed):-

Details of Configurations					
S.no	Plant/ Equipment/ Facility	Existing Configuration	Proposed Configuration	Final configuration after Amendment	Remarks if Any
1	Excavator	2	0	2	
2	Tippers	4	0	4	
3	Rock Breakers	1	0	1	
4	Water tanker	1	0	1	
5	Tractor with trailers	1	0	1	

10 Any other Amendment required:-

Any Other Amendment Required				
S.no	Reference of Approved EC	Description as per Approved EC	Description as per Proposal.	Remarks
1	11/DEIAA-DEAC-JN/2016-1, dt. 31.10.2017	Building Stone & Road Metal quarry	We obtained EC from DEIAA, now our mine lease rene	10. OM No. J-11011/15/2012-IA.II(M), dt. 20.03.201

11 Reason for Seeking Extension of Validity of the Environmental Clearance:-

Uploaded substantiating the reason of the delay in implementation : 

12 Progress of Implementation of the Project /Facilities /Activities:-

Progress of implementation of the project /facilities /activity for which environmental clearance was granted (Physical Progress) : we applied for extension of obtained EC

13 Schedule of the Completion of the Balance Activity / Project:-

Uploaded bar chart of schedule of implementation: 

14 Details of EIA Consultant

Have you hired Consultant for preparing document (Yes/No) ? : Yes

(i) Accreditation No : NABET/EIA/2124/RA 0242

(ii) Name of EIA Consultant : Team Labs

(iii)Address : B-115-117, Aditya Enclave, Annapurna block, Ameerpet, HYD

(iv)Mobile No: 4023748555

(v)Landline No : 04023748555

(vi)E-mail Id : teamlabs@gmail.com

(vii)Category of Accreditation : A

(viii)Sector of Accreditation : 1(a)

(ix)Validity of Accreditation : September 24, 2024

(x)Uploaded certificate of Accreditation certified by QCI/NABET : 

15. Documents to be attached

(a) Uploaded addendum to EIA/EMP Report (in case of Amendment in environmental clearance also sought): 

(b) Uploaded Copy of revised -Feasibility Report /Detailed Project Report (DPR) / Detailed Engineering Report / Detailed Conceptual Plan / Approved Mining Plan (in case of mining proposals)(in case of Amendment in environmental clearance also sought): 

(c) Uploaded Copy of final Layout Plan (in case of Amendment in environmental clearance also sought): 

(d)Uploaded Cover Letter duly signed by the project proponent or authorized person: 

(e)Uploaded a copy of authorization duly signed by the project proponent in support of the person making this application on behalf of the User Agency: 

(f)Uploaded Additional File, If any: 

Essential Details Sought

Essential Details Sought			
S.no.	EDS Sought Date	EDS Sought	Letter
NIL			

Additional Detail Sought: NIL

16. Undertaking

(a): I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, The project will be rejected and clearance given, If any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity / construction / expansion has since been taken up.

(b)Name : ThirumalReddy K

(c)Designation: Owner

(d)Company: SRI K. THIRUMAL REDDY

(e)Address: Sri K. Thirumal Reddy H. No. 1-9-1134, Shankar Nagar Hunter Road, Hanamkonda - 506 001, Warangal Urban District Telangana 506001

[Print Page](#)